

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

CP No.452/2016  
OA No.1173/2015  
MA No.4403/2015

New Delhi this the 6th day of March, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K. Basu, Member (A)**

Vikram Singh, Roll No.59000250, I.D No.2118033  
S/o Shri Tara Singh,  
R/o Street No.14, Village-Gopal Pur,  
P.O. Azadpur, New Delhi-110009. .. Petitioner.

(By Advocate:Shri Anil Mittal)

Versus

Sh.Dharmender Sharma, Secretary  
Chairman, Delhi Subordinate Services  
Selection Board, F-18, Karkardooma,  
Institutional Area, Delhi-110092. ...Respondent.

(By Advocate:Shri Vijay Pandita)

**O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

Heard both sides.

2. The OA No.1173/2015 was disposed of by this Tribunal,  
which is as under:

“6. In view of the order passed by the Hon'ble High Court, we allow the OA. The respondents are directed to process the candidature of the applicant for the Post Code No.21/12 in accordance with rules and procedure of the examination. No costs.

(2)

7. In view of final orders passed in the OA, MA 4403/2015 also stands disposed of."

3. Alleging violation of the aforesaid orders, the applicant has filed the present C.P. Learned counsel for the respondents while filing the compliance affidavit submits that they have fully complied with the order of the Tribunal and also declared the result vide Result Notice No.477 dated 02.03.2017 (Annexure R-1) whereunder case of the applicant was considered as per the direction of this Tribunal.

4. In the circumstances and in view of the substantial compliance made by the respondents, the C.P. is closed. Notices are discharged. However, if the applicant is still having any grievance with the order now passed by the respondents, he can avail his remedies, in accordance with law. No costs.

**(P.K. Basu)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

/kdr/